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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No. 6 (RE-2012) /2009-2014

New Delhi, Dated 4th July, 2012

Subject: Removal of Minimum Export Price (MEP) of Basmati rice.

S.O.(E) In exercise of the powers conferred by Section 5 read with Section 3(2) of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) and also read with Para 2.1 of the Foreign Trade Policy, 2009-2014, the Central Government hereby deletes the entry at Point (ii) in the "Nature of Restriction" column [Column No. 6 of the table] against Sl. No. 57 in Chapter 10 of Schedule 2 of ITC(HS) Classification of Export and Import Items relating to Basmati rice.

2. All other conditions [Point (i); Point (iii) to (viii) in column 6 of the table against Sl. No. 57 in Chapter 10 of Schedule 2 of ITC(HS) book] remain unchanged.

3. Effect of this notification:

Basmati Rice can be exported without any Minimum Export Price (MEP).

(Anup K. Pujari)

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Director General of Foreign Trade
E-mail: dgft@nic.in

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